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KARNATAKA LEGAL AID (DISTRICT AND TALUKA COMMITTEES) SCHEME, 1983

CONTENTS

CHAPTER 1 :- Preliminary

- 1. Short title and commencement
- 2. Definitions

CHAPTER 2:- Constitution and Function of the Committees

- 3. Committees
- 4. District legal aid committees
- 5. Taluka legal aid committees
- 6. Term of office of nominated members
- 7. Powers and functions of the district committee
- 8. Advocates fees in special cases
- 9. Contingent expenditure of district committees
- 10. Powers and functions of the taluka committees
- 11. Advocates fees in special cases
- 12. Contingent expenditure of taluka committee
- 13. Power to revise orders district committee and taluka committee
- 14. Powers of the district and taluka committees
- 15. Powers to call for returns
- 16. Meetings
- 17. Minutes of meetings

CHAPTER 3:- Advice Centres

18. Advice centres

CHAPTER 4:- Eligibility For Legal Aid and Advice

- 19. Persons eligible for aid
- 20. Bar of legal aid in certain cases
- 21. Procedure for applying for legal aid
- 22. <u>List of legal practitioners</u>
- 23. Conciliation
- 24. Power to grant or reject application
- 25. Withdrawal of legal aid
- 26. Appeals
- 27. Entrustment of case to a legal practitioner
- 28. Duty of [legal practitioner] to take further action after the decision $[x \times x \times x]$ by the Court
- 29. Prohibition against acceptance of remuneration

- 30. Agreements
- 31. Crediting the costs recovered
- 32. Registers to be maintained
- 32A. Power to give instructions
- 33. Repeal and savings

SCHEDULE 1:- <u>SCHEDULE</u>

SCHEDULE 2 :- Subordinate Courts

KARNATAKA LEGAL AID (DISTRICT AND TALUKA COMMITTEES) SCHEME, 1983

In exercise of the powers conferred by Section 16 of the Karnataka Legal Aid Board Act, 1981 (Karnataka Act 32 of 1981) and with the previous approval of the Government of Karnataka, vide G.O. No. LAW 44 LAD 80, dated 13th April, 1983 the Karnataka Legal Aid Board hereby makes the following scheme, namely.

CHAPTER 1
Preliminary

- 1. Short title and commencement :-
- 2. Definitions :-

CHAPTER 2

Constitution and Function of the Committees

- 3. Committees :-
- 4. District legal aid committees :-
- 5. Taluka legal aid committees :-
- 6. Term of office of nominated members :-
- 7. Powers and functions of the district committee :-
- 8. Advocates fees in special cases :-
- 9. Contingent expenditure of district committees :-
- 10. Powers and functions of the taluka committees :-
- 11. Advocates fees in special cases :-
- 12. Contingent expenditure of taluka committee :-
- 13. Power to revise orders district committee and taluka committee :-

14. Powers of the district and taluka committees :-
15. Powers to call for returns :-
16. Meetings :-
17. Minutes of meetings :-
CHAPTER 3 Advice Centres
18. Advice centres :-
<u>CHAPTER 4</u> Eligibility For Legal Aid and Advice
19. Persons eligible for aid :-
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21. Procedure for applying for legal aid :-
22. List of legal practitioners :-
23. Conciliation :-
24. Power to grant or reject application :-
25. Withdrawal of legal aid :-
<u>26.</u> Appeals :-
27. Entrustment of case to a legal practitioner :-
28. Duty of [legal practitioner] to take further action after the decision $[x \times x \times x]$ by the Court :-
29. Prohibition against acceptance of remuneration :-
30. Agreements :-
31. Crediting the costs recovered :-
32. Registers to be maintained :-
32A. Power to give instructions :-
33. Repeal and savings :-
SCHEDULE 1 SCHEDULE

1.	Name, age, father's name and postal address of the applicant	
2.	Caste	
3.	(a) Annual income of the applicant (b) Annual income of the members of the family of the applicant	
4.	Prayer in brief	
5.	How the application was disposed of	
6.	Name of the Advocate to whom the legal aid brief is referred.	
7.	The number of the proceedings and the name of Court /authority before which legal aid is granted.	
8.	Number of the folio of ledger	
9.	(a) Whether the case has been disposed of in favour of or against the applicant and the date of disposal.	
	(b) If decided in favour of the applicant, whether the Court cost has been awarded to the applicant.	
	(c) The amount of Court cost awarded	
10.	Steps taken to recover the Court cost awarded in favour of the applicant and the result.	

SCHEDULE 2 Subordinate Courts

SCHEDULE II

[See Rule 22(4)]

Subordinate Courts

(a)	on the first sum of Rs. 5,000	at 10%
(b)	on the next sum of Rs. 5,000	at 71/2%
(c)	on the next sum of Rs. 30,000	at 5%
(d)	on the next sum of Rs. 60,000	at 1%
(e)	on the balance remaining thereafter	at 1/2%.